

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008 towards unpaid unscheduled inter-change charges for the period from 28.8.2005 to 31.12.2006.

Date of hearing : 27.11.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Bhushan Power and Steel Limited, New Delhi

Respondents : GRIDCO Limited, Bhubaneswar
Orissa Power Transmission Corporation Limited, Bhubaneswar

Parties present : Shri Rajiv Yadav, Advocate for the petitioner
Shri R.K.Mehta, Advocate for GRIDCO
Shri R.B.Sharma, Advocate for OPTCL

Record of Proceedings

Learned proxy counsel for the petitioner submitted that the counsel for the petitioner is not available due to personal difficulty. Accordingly, he requested to short adjournment to the matter. None of the other parties present had any objection to the same.

2. By consent of the learned counsels for the petitioner, GRIDCO and OPTCL, the hearing of matter was adjourned. Matter shall be listed for hearing on 20.12.2012.

By order of the Commission,

**SD/-
(T. Rout)
Joint Chief (Law)**